## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/89/ (IB)/2017

NAME OF THE PETITIONER(S)

: A.PREM KUMAR

NAME OF THE RESPONDENT(S)

: KK FLATS PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

# IN THE NATIONAL COMPANY LAW TRIBUNAL, DIVISION BENCH, CHENNAI

## TCP/89/(IB)/CB/2017

Under Section 7 of the Insolvency and Bankruptcy Code 2016 R/W Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016

In the matter of

A. Prem Kumar

Vs.

M/s. K.K. Flats Pvt. Ltd.

Order delivered on 21th of August, 2017

#### CORAM:

# CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL) S. VIJAYARAGHAVAN MEMBER (TECHNICAL)

For the Petitioner(s): Counsel Mr. Y. Prakash For the Respondent(s): Counsel Mr. M. Nalla Thambi

### ORDER

### Per: CH MOHD SHARIEF TARIQ, MEMBER (J)

1. Under adjudication is the Petition originally came to be filed before Hon'ble High Court of Madras and the same has been transferred to this Bench and renumbered as TCP/89/(IB)/CB/2017. The prayer made is to admit the application and to initiate the Corporate Insolvency Resolution Process under the Insolvency and

Bankruptcy Code, 2016 (I&B Code) by appointing an Interim Resolution Professional (IRP).

Heard the Counsels appearing on behalf of the Financial Creditor and for Corporate Debtor in the presence of Managing Director of Corporate Debtor and perused the Petition along with the documents placed on record.

2. Counsel for the Financial Creditor drew our attention towards certain documents such as the balance sheet of the Corporate Debtor for the year 2012-2013, which is placed at pages 1 to 12 of the typed set of papers filed by the Petitioner, wherein the outstanding debt is reflected at page 12. The break-up amount is given at page 18 of the said typed set, wherein the Financial Creditor's name (Mr. A. Prem Kumar), is shown and as on 31.03.2012, an amount to the tune of Rs.31,10,382/- is shown as outstanding debt against the Corporate Debtor. In support of which the Financial Creditor has placed on record the Income Tax Return for the 2013-2014 filed on 24.12.2013

which is placed at page 57 of the additional typed set of papers, which reflects the outstanding debt claimed by the Petitioner. The Financial Creditor has also served the statutory notice dated 25.10.2014 upon the Corporate Debtor, copy of which is placed at page 54 of the typed set filed before Hon'ble High Court, wherein the outstanding debt in respect of the Financial Creditor/Petitioner along with other Financial Creditor has been shown.

Reply has been given by the Corporate Debtor 3. which is placed at page 59 of the typed set of documents filed before Hon'ble High Court, wherein the investment made by the Financial Creditor/Petitioner However, the defence taken by the is admitted. Corporate Debtor is that the amount of outstanding debt is paid to the father of the Petitioner. However, the father of the Petitioner has already filed an Affidavit denying the facture of payment of the outstanding debt. The Affidavit is taken on record. From the placed file documents on and the arguments

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submitted, this Bench is satisfied that the Corporate defaulted making payment of Debtor in outstanding debt. In other words, the Corporate Debtor failed to make payment of the outstanding debt claimed by the Financial Creditor. The Financial Creditor proposed the name of the Interim Insolvency Resolution Professional after seeking written consent in Therefore, TCP/89/(IB)/CB/2017 is admitted and we order the commencement of the Corporate Insolvency Resolution process which ordinarily shall get completed within 180 days, reckoning from the day this order is passed.

appoint Mr. R. Sundaram, 4. as Resolution Professional (IRP) as proposed by the Creditor. disciplinary Financial There is no proceedings pending against the IRP and his name is reflected in IBBI website. The IRP is directed to take Respondent Corporate Debtor's of the charge management immediately. He is also directed to cause public announcement as prescribed under Section 15

of the I&B Code, 2016 within three days from the date the copy of this order is received, and call for submissions of claim in the manner as prescribed.

- 5. We declare the moratorium which shall have effect from the date of this Order till the completion of Corporate Insolvency Resolution Process, for the purposes referred to in Section 14 of the I&B Code, 2016. We order to prohibit all of the following, namely:
  - (a) The institution of suits or continuation of pending suits or proceedings against the corporate debtor including execution of any judgment, decree or order in any court of law, tribunal, arbitration panel or other authority;
  - (b) Transferring, encumbering, alienating or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;
  - (c) Any action to foreclose, recover or enforce any security interest created by the corporate debtor in respect of its property including any action

under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002);

- (d) The recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.
- 6. The supply of essential goods or services of the Corporate Debtor shall not be terminated or suspended or interrupted during moratorium period. The provisions of Sub-section (1) of Section 14 shall not apply to such transactions, as notified by the Central Government.
- 7. The IRP shall comply with the provisions of Sections 13 (2), 15, 17 & 18 of the Code. The directors of the Corporate Debtor, its promoters or any person associated with the management of the Corporate Debtor is expected to extend all assistance and cooperation to the IRP as stipulated under Section 19 and for discharging his functions under Section 20 of the I&B Code, 2016.

- 8. The Financial Creditor and the Registry are directed to send the copy of this Order to IRP so that he could take charge of the Corporate Debtor's assets etc. and make compliance with this Order as per the provisions of I&B Code, 2016.
- 9. The Registry is directed to communicate this Order to the Financial Creditor and the Corporate Debtor.

  The address details of the IRP are as follows: -

Mr. R. Sundaram,
Insolvency Resolution Professional
IP Registration No.IBBI/IPA-002/IP-N00009/2016-2017/10013,
73, 1<sup>ST</sup> Floor, K.K. Nagar,
Madurai 625 020.
Email- <a href="mailto:sundarammadurai@gmail.com">sundarammadurai@gmail.com</a>
Mobile No. 9994393324.

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S. VIJAYARAGHAVAN

MEMBER (T)

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CH.MOHD SHARIEF TARIQ

MEMBER (J)